

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD
BENCH ALLAHABAD**

(THIS THE 22nd DAY OF MARCH 2010)

*Hon'ble Mr. A.K. Gaur, Member (J)
Hon'ble Mr. S. N. Shukla, Member (A)*

Original Application No.550 of 2005

(U/S 19, Administrative Tribunal Act, 1985)

Vijay Bahadur Singh,
Son of Late Sri K.B. Lal,
R/o Bagar Jai, Shahjahanpur.

..... *Applicant*

By Advocate :Shri Rakesh Verma
Shri S.K. Pandey

Versus

1. Union of India through the Secretary Minister of Defence (Production), New Delhi.
2. The General Manager, Ordnance Clothing Faction, Shahjahanpur.

..... *Respondents*

By Advocate :Shri Ajai Singh

O R D E R

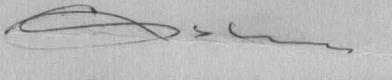
(Delivered by Hon'ble Mr. A.K. Gaur, J.M.)

1. We have heard Shri Rakesh Verma, learned counsel for the applicant and Shri Ajai Singh, learned counsel for the respondents.
2. Perusal of paragraph 17 of the counter affidavit filed by the respondents clearly shows that this Original Application is wholly barred by Principles of resjudicata.

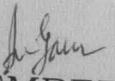
✓

3. From the perusal of the records we are also fully satisfied that the OA is barred by Principles of resjudicata.

4. OA is accordingly dismissed. No order as to costs.



MEMBER- A.


MEMBER- J.

/ns/